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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 544 OF 2013
CUTTACK, THIS THE 13th DAY OF AUGUST, 2013

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....
Anil Kumar Debata,
Aged about 23 years,
S/o Sri Dukhabandhu Debata,
At/Post: Berhampura,
Via- Banki, Dist: Cuttack,
Odisha, Pin- 754008.

.....Applicant

(Advocate(s) : Mr. P.K.Padhi, Smt. J. Mishra)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi-110116.
2. Chief Post Master General,
Odisha Circle,
AT/PO-Bhubaneswar,
Dist. Khurda-751001.
3. Sr. Superintendent of Post Offices,
Cuttack City Division,
Cuttack-1.

... Respondents

Advocate(s)..... Mr. P.R.J. Dash.

.....

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant, and Mr. P.R.J.Dash, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

Ree *Miller*

2. Applicant has challenged in this O.A. the inaction of Respondent No.3 as well as Respondent No.2 for non-finalization of the selection of GDS BPM of Annuary B.O. in account with Kalapathar S.O. under Chandini Chowk H.O. Mr. Padhi submitted that the applicant is otherwise eligible for consideration of his case as GDS BPM of Annuary B.O. in account with Kalapathar S.O. under Chandini Chowk H.O. and he has sent all the required documents through Registered Post on 22.11.2011. Mr. Padhi submitted that due to inaction of the Respondents in non-finalization of the selection for the post of GDS BPM, the applicant made representation addressed to the Respondent No.2, i.e Chief Post Master General, Odisha Circle, on 29.04.2013 with copy to the SSPO, Cuttack City Division, who is Respondent No.3 in this O.A, and again sent a reminder to Respondent No.2 on 05.08.2013. Mr. Padhi submitted that grievance of the applicant more or less will be satisfied if direction can be issued to Respondent No.2 to consider the said representation of the applicant.

3. Taking into account the arguments advanced by Mr. Padhi, Ld. Counsel for the applicant, without expressing any opinion on the merit of this O.A., we dispose of this O.A. at the stage of admission itself by directing Respondent No.2 to consider the aforesaid representation, if so made by the applicant and if still pending, and communicate the result thereof to the applicant by way of a well reasoned order within 30 days from the date of receipt of copy of this order. However, we make it clear that if the representation so made by the applicant has already been considered then the result thereof may be communicated to the applicant within two weeks from the date of receipt of copy of this order.





4. Copy of this order, along with paper book, be transmitted to Respondent Nos. 2 and 3 by Speed Post at the cost of the applicant, for which Mr. Padhi, Ld. Counsel for the applicant, undertakes to file the postal requisites by 19.08.2013.


MEMBER (Admn.)


MEMBER (Judl.)

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